© GOVERNMENT OF TAMIL NADU 2018

[Regd. No. TN/CCN/467/2012-14. [R. Dis. No. 197/2009. [Price: Re. 0.80 Paise.



# TAMIL NADU GOVERNMENT GAZETTE

**EXTRAORDINARY** PUBLISHED BY AUTHORITY

No. 263]

CHENNAI, FRIDAY, JULY 20, 2018 Aadi 4, Vilambi, Thiruvalluvar Aandu-2049

## Part II—Section 2

Notifications or Orders of interest to a Section of the public issued by Secretariat Departments.

### NOTIFICATIONS BY GOVERNMENT

#### WELFARE OF DIFFERENTLY ABLED PERSONS DEPARTMENT

Secretariat, 20th July 2018.

#### No. II(2)/WDAP/628(e)/2018.

[WELFARE OF DIFFERENTLY ABLED PERSONS DEPARTMENT – IDENTIFICATION OF SUITABLE POSTS FOR DIFFERENTLY ABLED PERSONS UNDER GROUP A & B CATEGORIES AS PER SECTION 33(i) OF THE RIGHTS OF PERSONS WITH DISABILITIES ACT, 2016 – ORDERS - ISSUED.]

The following Government Order is published:--

[G.O. Ms. No.23, Welfare of Differently Abled Persons (DAP.3.2), 20th July 2018, ஆடி 4, விளம்பி, திருவள்ளுவர் ஆண்டு–2049.]

Read:

- 1. The Rights of Persons with Disabilities Act, 2016 (Central Act 49 of 2016).
- 2. G.O.(Ms.) No.20, Welfare of Differently Abled Persons Department, dated 20-06-2018.
- 3. From the State Commissioner for the Differently Abled Letter dated 10-06-2018.

#### ORDER: G.O.Ms. No.23, Welfare of Differently Abled Persons (DAP.3.2), 20th July 2018.

As per Section 33(i) of the Rights of Persons with Disabilities Act, 2016 (Central Act 49 of 2016) "the appropriate Government shall identify posts in the establishments which can be held by respective category of persons with benchmark disabilities in respect of the vacancies reserved in accordance with the provisions of Section 34" of the said Act.

2. In the Government Order second read above, 265 posts under group A & B category were identified as most suitable for differently abled persons under 4% reservation.

3. In the letter third read above, the State Commissioner for the Differently Abled has sent the proposals for identifying posts suitable for differently abled persons under Group 'A' and 'B' categories based on the opinion of the Expert Committee for Assistant Professor, Assistant Professor (pre-law) and Assistant Public Prosecutor Grade-II.

4. The Government after careful examination of the proposal of the State Commissioner for the Differently Abled, in consultation with the concerned administrative departments have decided to approve the following three posts under 'A' and 'B' categories are most suitable for differently abled persons and also direct that the effect of this Government Order will be from the date of notification:-

TAMIL NADU GOVERNMENT GAZETTE EXTRAORDINARY

SI. No	. Name of the Post	Name of the Service	Categories of disabilities is to be accommodated for the post		
(1)	(2)	(3)	(4)		
LAW DEPARTMENT					
1.	Assistant Professor	Tamil Nadu Legal Educational Service	HI, HH, LD (OA, OL, OAL), LC, DF, AC, MD		
2.	Assistant Professor (pre-law)	Tamil Nadu Legal Educational Service	HI, HH, LD (OA, OL, OAL), LC, DF, AC, MD		
	I	HOME, PROHIBITION AND EXCISE D	DEPARTMENT		
3.	Assistant Public Prosecutor	Tamil Nadu General Service	LD, LC, DF, AC		

Grade-II 5. The Government also direct that 4% of the vacancies in direct recruitment for the identified posts in 'A' and 'B' Groups, where the rule of reservation is applicable for the SCs / STs / BCs and other communities, shall be reserved for the Differently Abled Persons. If only one post is available for recruitment in these categories, the usual procedure for recruitment will be

- (*i*) The reservation of 4% vacancies earmarked for the differently abled persons will be applicable to indentified posts in respect of 'A' and 'B' categories for direct recruitment posts only.
- (*ii*) The reservation of 4% vacancies for differently abled persons need not be made applicable in the case of recruitment by transfer/ promotion as it would amount to giving double preference to these candidates.
- (iii) If any department / establishment is of the view that any particular post in 'A' and 'B' category is not suitable for differently abled persons, in such case, it may specifically request the Government for exemption. The administrative department in consultation with the State Commissioner for the Differently Abled and the Government shall issue appropriate orders.
- *(iv)* The individuals selected for 'A' and 'B' categories of posts should be asked to produce certificate of physical fitness and the disability certificate as stated in section 3(oo) of Tamil Nadu Government Servants (Conditions of Service) Act, 2017.

#### (By Order of the Governor)

#### ABBREVIATIONS

[G.O.Ms. No.23, Welfare of Differently Abled Persons (DAP.3.2) Department, dated 20-07-2018.]

SI.No.	Code	Functional classification	
(1)	(2)	(3)	
1.	VI	Visually Impaired	
2.	LV	Low Vision	
3.	НН	Hard of Hearing (with Assistive device)	
4.	HI	Hearing Impaired	
5.	LD	Loco-motor Disability ( <b>OA-</b> One Arm, <b>OL-</b> One Leg, <b>BL-</b> Both Legs, <b>BA</b> - Both Arms, <b>OAL</b> -One Arm One leg, <b>BLOA</b> -Both Leg One Arm, <b>BABL</b> – Both Arm Both leg)	
6.	СР	Cerebral palsy	
7.	LC	Leprosy Cured	
8.	DF	Dwarfism	
9.	AC	Acid attack victims	
10.	Mud	Muscular Dystrophy	
11.	ASD	Autism Spectrum Disorder	
12.	SLD	Specific Learning Disability	
13.	MI	Mentally III	
14.	DB	Deaf Blindness	
15.	MD	Multiple Disability, (except for those multiple disabilities which are individually excluded).	

#### 2

followed. The Government has also directs that,